1	2	3	4	5
3.	Slender-billed Vulture	Gyps tenuirostris	Accipitridae	CR
4.	Red-headed Vulture	Sarcogyps calvus	Accipitridae	CR
5.	Pink-headed Duck	Rhodonessa caryophyllacea	Anatidae	CR
6.	White-bellied Heron	Ardea insignis	Ardeidae	CR
7.	Sociable Lapwing	Vanellus gregarius	Charadriidae	CR
8.	Christmas Frigatebird	Fregata andrewsi	Fregatidae	CR
9.	Jerdon's Courser	Rhinoptilus bitorquatus	Glareolidae	CR
10.	Siberian Crane	Grus leucogeranus	Gruidae	CR
11.	Bengal Florican	Houbaropsis bengalensis	Otididae	CR
12.	Himalayan Quail	Ophrysia superciliosa	Phasianidae	CR
13.	Spoon-billed Sandpiper	Eurynorhynchus pygmeus	Scolopacidae	CR
14.	Forest Owlet	Heteroglaux blewitti	Strigidae	CR

CR: Critically Endangered.

Pampa action plan in Kerala

2194. PROF. P.J. KURIEN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has approved Pampa action plan for the river Pampa in Kerala;
- (b) if so, the details thereof;
- (c) the reasons for the inordinate delay in its implementation; and
- (d) the action Government has taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) The Pamba Action Plan for abatement of pollution of river Pamba in Kerala was sanctioned in May, 2003 for an amount of Rs. 18.45 crore under the National River Conservation Plan (NRCP) on 70:30 cost sharing basis between the Central and State Governments. Central share in the project is Rs. 12.92 crore and State Government share Rs. 5.53 crore. The project includes sewerage system and sewage treatment plants, bathing ghats, community toilets, public participation etc. at Pamba and Sabrimala. So far the non-core works namely bathing ghat, public awareness and community toilets have been

completed under the plan. However, major core works are yet to be commenced by the State. Against the Central Government's share, Rs. 2.78 crore has been released to the State. A total expenditure of Rs. 7.68 crore has been reported on completion of non-core works.

The implementation of this project has been delayed due to non-availability of the required land and delays in tendering process. To expedite progress of project, the Central Government has pursued the matter several times with the State Government.

Forest clearance to coal mines and thermal power projects

2195. SHRI MANGALA KISAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has any information regarding the number of the coal mines and thermal power projects given forest clearance by the Ministry from 2005 onwards till 31 July, 2011; and
- (b) if so, the details of the total forest land diverted for coal mining and thermal power projects, area-wise and project-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Central Government during the period from 2005 onward till 31st July, 2011 accorded 148 approvals under the Forest (Conservation) Act, 1980 for diversion of 36,185.185 hectares of forest land for coal mining (including renewal of mining leases) and thermal power projects. Project-wise and area-wise detail of the same is given in Statement.

Statement

A. Details of coal mining projects for which final/stage-II approval under the forest (Conservation) Act, 1980 has only been accorded during the period from 2005 onward till 31st July, 2011 (i.e. in-principle/stage-I approval was accorded prior to 2005)

SI.	Name of Project/Project Proponent	State	District	Area diverted
No.				(ha.)
1	2	3	4	5
1.	Venkatesh Khani coal mine project of M/s Singareni Collieries Company Limited (SCCL)	Andhra Pradesh	Khammam	11.96
2.	Shanti Khani extension coal mining project of M/s SCCL	Andhra Pradesh	Adilabad	290.77
3.	Gouthami Khani (Phase-I) coal mining project of M/s SCCL	Andhra	Khammam	161.31